

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBIAH): (a) and (b). The information asked for will cover cases handled not only by the Central Government agencies but also by agencies of the State Governments. As such, the same will have to be collected before it can be laid on the Table of the House.

that yesterday in consultation with the Home Minister on the floor of the House, he had stated that the news....

MR. SPEAKER: I have read that..

PROF. MADHU DANDAVATE: That Mr. Singh has been arrested is wrong. Today Mr. Singh has himself made the statement that he was arrested and on a personal bond of Rs. 2,000/- he has been released. So, he has deliberately misled the House. It is a contempt of the House. It is thus a breach of privilege.

12 hrs.

RE.: QUESTION OF PRIVILEGE

MR. SPEAKER: I am making an announcement.

I have received notices of Question of privilege from some Members against the Minister of Law, Justice and Company Affairs for making an alleged misleading statement in the House on 29 January, 1980, regarding the reported arrest of Shri N. K. Singh, DIG, CBI.

MR. SPEAKER: I would like to explain certain things. I have got the notices and according to those notices I have to ascertain certain facts. If I do act without knowing the facts, it might be wrong. So, before I get the answers and the facts, you should not be too hasty. But I will do before the House adjourns. Do not worry about it.

(Interruptions)

MR. SPEAKER: I mean, before the 2nd February, 1980.

I have referred these notices to the Minister of Law, Justice and Company Affairs to ascertain the factual position, in the first instance, as per established practice in the matter, and then I will....

(Interruptions)

श्री राम बिलास पासवान (राजपुर) : अध्यक्ष जी, यह कब होगा... (व्यवधान)।

MR. SPEAKER: Before the 2nd February, 1980.

(Interruptions)

MR. SPEAKER: One man at a time.

SHRI INDRAJIT GUPTA (Basirhat): You stated just now that you were asking the Minister to ascertain the real facts. Are we to take it that without ascertaining the real facts, he on behalf of the Government made a categorical statement here?

MR. SPEAKER: I have to ascertain the facts.

SHRI INDRAJIT GUPTA: He could have stated, "I will ascertain the facts and then inform the House." But he said on behalf of the Government that he has not been arrested. (Interruptions).

PROF. MADHU DANDAVATE (Rajapur): Under Rule 222, I have sought permission from you to raise the privilege issue against the Law Minister for a very simple reason

SHRI ATAL BIHARI VAJPAYEE (New Delhi): The motion is addressed to the Speaker. How can the Minister be asked to ascertain the facts? It is for the House to ascertain the facts.

MR. SPEAKER: Without knowing the facts, how can the Speaker decide? I have to satisfy myself and then I will give my ruling. (*Interruptions*). I will have to know the facts. I will give my ruling after ascertaining the facts.

SHRI CHANDRAJEET YADAV (Azamgarh): It is the Home Minister who has to give the information really. speaking (*Interruptions*).

MR. SPEAKER: I have asked for certain facts. He will report to me. You have given the notice. I will ascertain that and then I will decide.

SHRI GEORGE FERNANDES (Muzaffarpur): The facts are very simple here—either the House has been misled or the House has not been misled. The whole country has today been told.... (*Interruptions*).

MR. SPEAKER: Let me satisfy myself. This is not the proper way. If hon. Members take their seats, then I will call one Member at a time. (*Interruptions*). I have asked for the facts. As soon as the facts come to me, I will let the House know and decide accordingly. (*Interruptions*).

SHRI INDRAJIT GUPTA: The Home Minister is sitting here. (*Interruptions*).

श्री मनो राम बागड़ी (हिमालय): अध्यक्ष महोदय वह जो प्रिविलेज मोगन का नोटिस दिया गया है, इसमें यह दोषी है या नहीं, यह आपको नहीं बल्कि हाउस को जानना होगा। उन्होंने जो कुछ कहा है, वह तो रिकार्ड पर है। इस लिए वह प्रिविलेज का केस बन जाता है।

अध्यक्ष महोदय : आप बैठिये। मैं आपको बताता हूँ। (व्यवधान) आप लोग बैठ जाइये। वह दंगा फसाद करने की जगह नहीं है। मैं बना रहा था कि मैंने फैक्ट्स एसरटेन करने हैं और वह मैं कर रहा हूँ।

श्री इन्द्रजीत गुप्त : आप खुद एसरटेन करें। आप तो उनको फैक्ट्स एसरटेन करने को कह रहे हैं।

You should satisfy yourself.

MR. SPEAKER: He will explain the position to me. Then I will ascertain the facts and decide.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, दो तरह के फैक्ट्स हैं। एक तो रिकार्ड पर है। ... (व्यवधान)

अध्यक्ष महोदय : आप लोग बैठ जाइये। मैं फैक्ट्स को एसरटेन कर रहा हूँ। एक फैक्ट आपको तरफ से दिया गया है और एक फैक्ट दूसरी तरफ से दिया गया है। वह बात सलत होगी या सही होगी—दोनों में से एक बात होगी। इसलिए मुझे फैक्ट्स एसरटेन करते दीजिए।

As soon as the facts are known to me, I will decide.

(*Interruptions*)

MR. SPEAKER: I have to give my ruling.

SHRI SOMNATH CHATTERJEE (Jadavpur): Sir, I am not going...

(*Interruptions*)

SHRI N. G. RANGA (Guntur): Mr. Speaker, Sir, you have already given your decision. What is it we are discussing now? (*Interruptions*). You kindly listen to me. What is it we are discussing? Your ruling, your decision, cannot be discussed again.

MR. SPEAKER: That is what I say.

SHRI SOMNATH CHATTERJEE: Mr. Speaker, Sir, what the Law Minister said is on the records of this hon. House. There is no question of explaining what he said because that is a matter of record. If he wants to change it, that is different. But what he has said is already recorded. The only thing is whether the statement was correct or not. That is a matter of decision to be taken by the Privileges Committee or by the House. That is not a matter on which he can give an answer, whether he was right or wrong. He cannot pass judgment on his own statement.

MR. SPEAKER: Who said that he is going to? Mr. Chatterjee, there is no question of passing an order by the hon. Minister. It is I who is to decide (*Interruptions*). I am seized of the situation and I will give my ruling.

(*Interruptions*)

MR. SPEAKER: My ruling cannot be challenged.

SHRI ATAL BIHARI VAJPAYEE: We are not challenging your ruling.

SHRI SOMNATH CHATTERJEE: I am not challenging your ruling.

MR. SPEAKER: I have decided that I will satisfy myself and then I will give my ruling.

SHRI ATAL BIHARI VAJPAYEE: Sir, may I seek a clarification? What facts are being ascertained?

MR. SPEAKER: Whether he was arrested or not.

SHRI ATAL BIHARI VAJPAYEE: Sir, my information is that the record is being tampered with.

MR. SPEAKER: No, no. (*Interruption*). He is apprehensive. There is nothing to be like that.

(*Interruptions*)

SHRI BAPUSAHEB PARULKAR (Ratnagiri): Sir, I have given notice under Rule 222/223 and I may be heard. I seek some clarification. The arrest has been made is very clear by the statement of Mr. Singh as is reported in the *Times of India*. So the question of getting information does not arise.

MR. SPEAKER: Yes. I have got it. It is under my consideration now.

श्री सुरज शान (भम्बाला) : लोक सभा क रिकार्ड नहीं हरयास गवर्नमेंट का रिकार्ड टैम्पर किया जा रहा है।... (अवधान)...

MR. SPEAKER: Now, papers to be laid on the Table.

12.14 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER NAVY ACT, REVIEW AND ANNUAL REPORTS OF URANIUM CORPORATION OF INDIA LTD., INDIAN RARE EARTHS LTD., BOMBAY, ELECTRONICS CORPORATION OF INDIA LTD., HYDERABAD, COMPUTER MAINTENANCE CORPORATION (LTD), HYDERABAD AND SEMI-CONDUCTOR COMPLEX LTD. FOR 1978-79.

THE MINISTER OF TOURISM AND CIVIL AVIATION AND LABOUR (SHRI J. B. PATNAIK): Sir, on behalf of Shrimati Indira Gandhi, I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under section 185 of the Navy Act, 1957:—

(1) The Navy (Pensions) Second Amendment Regulations, 1979, published in Notification No. S.R.O. 181 in Gazette of India dated the 23rd June, 1979.

(2) A copy each of the following conditions of Service and Miscellaneous (Amendment) Regulations, 1979 published in Notification No. S.R.O. 273 in Gazette of India dated the 20th October, 1979.

[Placed in Library. See No. LT—131/80].

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Uranium Corporation of India Limited Jaduguda for the year 1978-79.

(ii) Annual Report of the Uranium Corporation of India Limited, Jaduguda, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—133/80].